

FINANCIAL EXPRESS

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch Office: Office No. 201/202, Sec-19, Saraswati Vihar, MG road, Chakrapur, Gurgaon-122016

HINDUJA HOUSING FINANCE LIMITED
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015. Branch Offices: 1st Floor, Old G.I. Road, Sham Nagar, Near Namaste Chowk, Karnal, Haryana -132001

CORRIGENDUM
This is with reference to our notice (In the matter of sub rule (4) of rule 17 of Limited Liability Partnership Rules, 2009) published in The Financial Express, and Jansatta both New Delhi edition, on 28.03.2026. It is hereby informed that the LLPIN was inadvertently omitted in the said publication. Please Read "PASSION INFRAHEIT LLP (LLPIN: ACF-6003)" Rest contents remains unchanged.

THE KANGRA CENTRAL CO-OP BANK LTD.
BRANCH OFFICE: TANG NARWANA DISTT. KANGRA (HP) PH. NO. 01892-236324
[Rule-8(1)] POSSESSION NOTICE (For Immovable Property)
Whereas, The undersigned being the Authorised Officer of The Kangra Central Co-Op Bank Ltd. Tang Narwana Branch, Distt. Kangra (HP), under Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 8 of Security Interest (Enforcement) Rules 2002, issued a Demand Notice dated 31.12.2025 calling upon the borrower(s) Sh. Ashwani Sharma S/o Sh. K.K Sharma & Smt. Kadambri Devi W/o Sh. Ashwani Sharma c/o Chouhan Village Sheela, PO Panthar, Tehsil Dharamshala, Distt. Kangra (HP) and Guarantor(s) 1. Smt. Chander Rekha W/o Sh. Subhash Chand, VPO Upper Sakah, Tehsil Dharamshala, Distt. Kangra (HP), 2. Sh. Pankaj Kumar S/o Sh. Vijay Kumar, VPO Bagli, Tehsil Dharamshala, Distt. Kangra (HP) to repay the amount mentioned in the notice, being Rs. 25,92,522/- (Rupees Twenty Five Lac Ninety Two Thousand Five Hundred Twenty Two Only) with further interest w.e.f. 17.12.2025 at agreed rate and other expenses and charges applicable within 60 days from the date of receipt of the said notice.

AUCTION CUM SALE NOTICE FOR SALE OF UNENCUMBERED MOVABLE ASSETS
Notice is hereby given to the public in general and in particular to the Borrower and Co-Borrower (as defined below) that at the time when M/s Hinduja Housing Finance Ltd. took possession of the secured asset under the SARFAESI Act, 2002, movable properties / goods were lying at Secured Asset, however despite passage of sufficient time no one has turned to claim possession of said goods lying at the secured asset. That by present notice of 7 day's time / opportunity is given to the borrowers / co-borrowers and general public, to remove goods / movable properties, upon showing valid ownership, lying at property bearing RZ-H-2/162, Area measuring 61 sq. Yards., Out of khata no. 79/12, situated in the area of Village Palam Colony Known as Mahavir Enclave, New Delhi-110045, Bounded as: East - Road, west - Others Property, North - Road, South -Others Property, else movable properties lying at secured asset would be sold by way of auction / open bidding on 12/04/2026 "As is Where is", "As is What is", "Whatever There is" basis on 12/04/2026 (between 11 A.M. to 04 PM.) for recovery of INR 21,000/- (Rupees Twenty One Thousand Only) together with further interest and other charges therein till date of actual payment due to the Secured Creditor from 1) Mr. Rahul 2) Mrs. Sushila

POSSESSION NOTICE
Whereas the undersigned being the Authorized Officer of the HINDUJA HOUSING FINANCE LIMITED under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (No. 3 of 2002) and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on the dates mentioned against each account and stated hereinafter calling upon the borrower (hereinafter the borrower and guarantors are collectively referred to as "the Borrowers") to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section 4 of section 13 of Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on this the dates mentioned against each account. The borrower/guarantor in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HINDUJA HOUSING FINANCE LIMITED for an amount and future interest at the contractual rate on the aforesaid amount together with incidental expenses, costs, charges, etc. thereon. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

EAST COAST RAILWAY
e-Tender Notice No. EPC-CECONIBBS 2026015, Dated : 19.03.2026
NAME OF WORK : CONSTRUCTION OF BALLAST LESS TRACK FOR YARD R1, R2, R4 & R5 AND CONSTRUCTION OF WATER HYDRANT BETWEEN THE PLATFORM AT CUTTACK RAILWAY STATION UNDER KHURDA ROAD DIVISION OF EAST COAST RAILWAY ON EPC MODE.
Approx. Cost of the Work : ₹ 1614.64 Lakh. EMD : ₹ 8,07,400/-, Completion Period of the Work : 365 (Three hundred sixty-five) Days.
Tender Closing Date & Time : At 1200 hrs. of 18.05.2026.

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE
Registered Office: at Gateway Building, Apollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amit Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070.
Authorized Officer, The Kangra Central Co-Op Bank Ltd.

SCHEDULE NAME OF THE BORROWER
DL/OKH/OKHL/A000000103. 1) Mr. Rahul 2) Mrs. Sushila both having last known address: RZ-H-2/162, Mahavir Enclave, Bengali Colony, Palam Colony, New Delhi-110045

FORM A PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF VATIKA LIMITED

RELEVANT PARTICULARS
1. Name of Corporate Debtor: VATIKA LIMITED
2. Name of Real Estate Project under corporate insolvency resolution process: Project Aspirations, Sector 88B, Gurugram
3. Date of incorporation of Corporate Debtor: 02-07-1998
4. Authority under which Corporate Debtor is incorporated / registered: Registrar of Companies - Delhi
5. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: U74899HR1998PLC054821
6. Address of the registered office and principal office (if any) of Corporate Debtor: Unit No. A-002, INXT City Centre, Ground Floor, Block-A, Sector 83, Vatika India Next, Gurgaon, Gurugram, Haryana, India, 122012
7. Insolvency commencement date in respect of Corporate Debtor: 03-02-2026
8. Estimated date of closure of insolvency resolution process: 02-08-2026, being 180 days from Insolvency Commencement Date
9. Name and Registration number of the insolvency professional acting as Interim Resolution Professional: Jayant Prakash Regn. No.: IBB/IPA-001/PP-P00597/2017-2018/11049 AFA Valid Upto : 30.06.2026
10. Address & email of the interim resolution professional, as registered with the board: Regd. Add.: 15/775, Vasundhara, Ghaziabad-201012 Email : jayant_prakash@yahoo.com
11. Address and e-mail to be used for correspondence with the Interim Resolution Professional: 15/775, Vasundhara, Ghaziabad-201012 Email: aspirations.vatikacrpr@gmail.com
12. Last date for submission of claims: 10.04.2026 being 14 days from NCLAT order dated 27.03.2026
13. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: Name the class(es) Real Estate Unit Buyers
14. Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class): 1. Mr. Mohit Goyal Regn. No.: IBB/IPA-001/PP-P02395/2012-22/13636 Address: 17,LSF, Defence Enclave, Near Praet Vihar, Vasant Marg, Delhi-110032 Email: camohitgoyal@gmail.com 2. Mr. Krit Narayan Mishra Regn. No.: IBB/IPA-001/PP-P00441/2017-18/10784 Address: C-3, Plot No 8, Sector 12, Dwarka, New Delhi-110078 Email: kritmishraassociates@gmail.com 3. Mr. Ranjeet Kumar Verma Regn. No.: IBB/IPA-002/PP-N00301/2017-18/10859 Address: A-706, Tower 44, NX-One, Tech Zone 4, Greater Noida West, Gautam Buddha Nagar, Uttar Pradesh,201306 | Email: rp.ranjeets@gmail.com
15. (a) Relevant forms and (b) Details of authorized representatives available at: a) Web link: https://ibbi.gov.in/uploads/downloads/Form_A.docx, https://ibbi.gov.in/ins-pros-register-isp-15/15775, Vasundhara, Ghaziabad-201012 b) 15/775, Vasundhara, Ghaziabad-201012
Notice is hereby given that the National Company Law Tribunal, Chandigarh Bench, Court-I ("NCLT") ordered the commencement of a corporate insolvency resolution process ("CIRP") against Vatika Limited on 03.02.2026. Subsequently, on 27.03.2026, the National Company Law Appellate Tribunal ("NCLAT"), by its judgment dated 27.03.2026 in Company Appeal (AT) (Insolvency) No. 266 of 2026, modified the NCLT order to confine the CIRP only to the project situated in Sector 88B, Gurugram, namely "Project Aspirations." The creditors of PROJECT ASPIRATIONS, SECTOR 88 B, GURUGRAM, VATIKA LIMITED, are hereby called upon to submit their claims with proof on or before 10.04.2026 to the interim resolution professional at the address mentioned against entry No. 11. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 13, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 14 to act as authorised representative of the class (Real Estate Unit Buyers) in Form CA. Submission of false or misleading proofs of claim shall attract penalties.
Date : 29.03.2026 Interim Resolution Professional of VATIKA LIMITED
Place: Ghaziabad (PROJECT ASPIRATIONS, SECTOR 88B, GURUGRAM)
Regn.No.: IBB/IPA-001/PP-P00597/ 2017- 8/11049
Sd/- Jayant Prakash
Company Secretary & Compliance Officer

No manual offers sent by Post / Courier / Fax or in person shall be accepted against such e-tenders even if these are submitted on firm's letter head and received in time. All such manual offers shall be considered invalid and shall be rejected summarily without any consideration. Complete information including e-tender documents of the above e-tender is available in website : www.ireps.gov.in
Note : The prospective tenderers are advised to visit the website 15 (Fifteen) days before the date of closing of tender to note any changes / corrigenda issued for this tender. The tenderers/bidders must have Class-III Digital Signature Certificate and must be registered on IREPS Portal. Only registered tenderer/bidder can participate on e-tendering.
The tenderers should read all instructions to the tenderers carefully and ensure compliance of all instructions.
Chief Administrative Officer (Con) PR-327/Ci/25-26 Bhubaneswar

UNENCUMBERED MOVING GOODS LYING AT RZ-H-2/162, Area measuring 61 sq. Yards., Out of khata no. 79/12, situated in the area of Village Palam Colony Known as Mahavir Enclave, New Delhi-110045. Bounded as: East - Road, west - Others Property, North - Road, South -Others Property

MACH CONFERENCES AND EVENTS LIMITED
CIN: L74110DL2004PLC126130
Regd. Office: Office No-4, 2nd Floor, Master Space, Plot No-27, KH/Mustafil No-154, Killa No-19/2, Ugarsain Park, Dichaon Road, Najafgarh Street No-2, Najafgarh, South West Delhi, New Delhi, Delhi - 110043, Tel: +1204747000 Email ID: info@machconferences.com; Website: www.machconferences.com

NOTICE OF EXTRAORDINARY GENERAL MEETING (EGM) OF THE COMPANY TO BE HELD THROUGH VIDEO CONFERENCE ("VC")/OTHER AUDIO-VISUAL MEANS ("OAVM"), NOTICE OF E-VOTING
1. NOTICE is hereby given that the Extraordinary General Meeting of the Members of Mach Conferences and Events Limited ("the Company") is scheduled to be held on Friday, April 24, 2026 at 16.00 hours (IST) through VC/OAVM, in compliance with all the applicable provisions of the Companies Act, 2013 and rules issued thereunder and the Securities and Exchange Board of India ("SEBI") (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 14/2020 dated April 08, 2020, Circular No. 17/2020 dated April 13, 2020 issued by the Ministry of Corporate Affairs ("MCA") followed by Circular No. 20/2020 dated May 05, 2020, Circular No. 02/2021 dated January 13, 2021 and Circular No. 10/2022 dated December 28, 2022, Circular No. 09/2023 dated September 25, 2023, Circular No. 09/2024 dated September 19, 2024, Circular No. 03/2025 dated September 22, 2025 regarding extension for holding EGM through VC and SEBI Circular No. SEBI/HO/CFD/CFD-POD-2/PI/CIR/2024/133 dated October 03, 2024 issued by SEBI, along with other applicable Circulars issued in this regard by the MCA and SEBI, to transact the business that will be set forth in the Notice of EGM. The Members attending the EGM through V/OAVM shall be counted for the purpose of reckoning the quorum under section 103 of the Act.

2. Dispatch of EGM Notice. Members may note that the Notice of EGM will be sent only through email to all those Members whose email addresses are registered with the Company or with the Company's Registrar and Transfer Agent namely Skyline Financial Services Private Limited ("RTA") or with their respective Depository Participant(s) ("DP"), in accordance with the MCA Circulars and SEBI Circulars. The EGM Notice will also be made available on the Company's website i.e. www.machconferences.com and on the website of Stock Exchange where the equity shares of the Company are listed, i.e., www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com.

3. Manner of registering/updating email addresses: In order to receive Notices of EGM electronically, Members are requested to register/update their email addresses with the Depositories through the concerned Depository Participant(s).

4. Manner of casting vote through e-voting: The Company is providing remote e-voting facility to all its members to cast their votes electronically on all the resolutions as set forth in the Notice of EGM. The facility of e-voting will also be made available during the EGM. Detailed procedure of casting the votes through e-voting is provided in the EGM Notice. If your email address is already registered with the Company/Depository, the login credentials for casting the vote through e-voting are being sent on your registered email addresses. Members are requested to update their email addresses with the Company/RTA/Depository Participant(s) as may be applicable.

Details of Company's Registrar and Share Transfer Agent: Skyline Financial Services Private Limited at D-153A, First Floor, Okhla Industrial Area, Phase-I, New Delhi, Delhi-110020, India.
Tel No: 011-40450193-97 Email: info@skylinertat.com, Website: www.skylinertat.com.

For & on behalf of Mach Conferences and Events Limited Sd/- Yashashvi Srivastava Company Secretary & Compliance Officer

Mahindra FINANCE
Registered Office: at Gateway Building, Apollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amit Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070.
DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002
Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgages have availed loans from Mahindra and Mahindra Financial Services Ltd by mortgaging your movable properties. Consequent to default committed by you, all your loan account has been classified as Non-performing Asset, whereas Mahindra and Mahindra Financial Services Ltd being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/Co-Borrower's/Guarantor's/Mortgages as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.
Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor Loan Account No. & Loan Amount Details of the Security to be enforced Date of NPA & Demand Notice date in Rs. /- As on Amount Due in Rs. /- As on
1. KDS Components (Borrower) Sanction Letter bearing Ref.No.: 1. 9388766 Dated: 29.10.2022 2. 9388766 Dated: 24.12.2021 3. 9388766 Dated: 10.04.2021
2. Mr. Bhagat Singh (Co-borrower 1)
3. Mr. Dinesh Kumar (Co-Borrower 2)
Mortgaged Movable Property details: First and exclusive charge on the plant and machinery/ies, machineries spares, tools and accessories, electrical installations and fixtures located at KDS Components. As mentioned below:
Sr.No Machine Model and Make Quantity Supplier
1 SMARTURN CNC LATHE- FANUC MC SERIAL NO. 55-07740 01 LAKSHMI MACHINE WORKS LIMITED
2 SMARTURN CNC LATHE- FANUC MC SERIAL NO. 55-07741 01 LAKSHMI MACHINE WORKS LIMITED
3 SMART ULTRA CNC LATHE- FANUC MC SERIAL NO. S220-000263 01 LAKSHMI MACHINE WORKS LIMITED
4 "KEJETHERM" MAKE 25 KVA VERTICAL METAL GATHERING MACHINE, FULLY HYDRAULICALLY OPERATED, SUITABLE FOR END GATHERING OF BASIC BAR SIZE OF 9 TO 18 MM. TOTAL ADMIT LENGTH 600MM. MODEL: TMG- V-25 01 KEJE THERMOWELD EQUIPMENTS PVT. LTD.
5 SMART ULTRA CNC LATHE- FANUC MC SERIAL NO. S220-00110 01 LAKSHMI MACHINE WORKS LIMITED
TOTAL 05
Date of NPA: 14.07.2025 Rs. 25,43,792/- (Rupees Twenty-Five Lakh Forty-Three Thousand Seven Hundred and Ninety Two Only) as on 19.03.2026
Demand Notice Date: 24.03.2026
Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgages as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No 5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Mahindra and Mahindra Financial Services Ltd shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to Mahindra and Mahindra Financial Services Ltd against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor.
Date: 29.03.2026 | Place: Gurgaon, Haryana Sd/- Authorised Officer, Mahindra and Mahindra Financial Services Ltd.

Mahindra FINANCE
Registered Office: at Gateway Building, Apollo Bunder, Mumbai- 400 001.
Corporate Office: at B Wing, 3rd Floor, Agastya Corporate Park, Piramal Amit Building, Sunder Baug Lane, Kamani Junction, Kurla West Mumbai- 400 070.
DEMAND NOTICE UNDER SECTION 13 (2) OF SARFAESI Act, 2002
Whereas you the below mentioned Borrower's, Co-Borrower's, Guarantor's and Mortgages have availed loans from Mahindra and Mahindra Financial Services Ltd by mortgaging your immovable properties. Consequent to default committed by you, all your loan account has been classified as Non-performing Asset, whereas Mahindra and Mahindra Financial Services Ltd being a secured creditor under the Act, and in exercise of the powers conferred under section 13(2) of the said Act read with rule 2 of Security Interest (Enforcement) Rules 2002, issued Demand notice calling upon the Borrower's/Co-Borrower's/ Guarantor's/Mortgages as mentioned in column No.1 to repay the amount mentioned in the notices with future interest thereon within 60 days from the date of notice.
Name of Borrower/ Co-Borrower/ Guarantor/Mortgagor Loan Account No. & Loan Amount Details of the Security to be enforced Date of NPA & Demand Notice date in Rs. /- As on Amount Due in Rs. /- As on
1. Mr. Jagdish Chander (Borrower) Sanction Letter bearing Ref.No.: 9378485
2. Mrs. Krishna Devi (Co-Borrower) Loan No./Contract No. ISBL00119185919. Loan amount Rs.8,25,977/- (Rupees Eight Lakh Twenty-Five Thousand and Seventy Seven Only)
Mortgaged Immovable Property details: ITEM NO-1 - All that piece and parcel of house having Property No. 50C366U468, comprising of 60 Sq. Yards, situated at Mohalla Sainiya, Hisar, Haryana - 125001, Bounded as Follows: On or towards East by : Danda 29'- 01" Property of Har Chand, On or towards West by : Danda 29'- 01" Property of Nandu Ram, On or towards South by : Danda 16'- 02" Property of other, On or towards North by: Danda 17'- 02" Gali.
Date of NPA: 03.06.2021 Rs. 20,03,782.66/- (Rupees Twenty Lakh Three Thousand Seven Hundred Eighty Two Only and Sixty Six Paise Only) as on 16th March 2026.
Demand Notice Date: 24.03.2026
Notice is therefore given to the Borrower/ Co-Borrower/ Guarantor & Mortgages as mentioned in Column No.1, calling upon them to make payment of the aggregate amount as shown in column No.5, against all the respective Borrower/ Co-Borrower within 60 days of Publication of this notice as the said amount is found payable in relation to the respective loan account as on the date shown in Column No.5. It is made clear that if the aggregate amount together with future interest and other amounts which may become payable till the date of payment, is not paid, Mahindra and Mahindra Financial Services Ltd shall be constrained to take appropriate action for enforcement of security interest upon properties as described in Column No.3. Please note that this publication is made without prejudice to such rights and remedies as are available to Mahindra and Mahindra Financial Services Ltd against the Borrower's/ Co-Borrower's/ Guarantor's/ Mortgages of the said financials under the law, you are further requested to note that as per section 13(13) of the said act, you are restrained/ prohibited from disposing of or dealing with the above security or transferring by way of sale, lease or otherwise of the secured asset without prior consent of Secured Creditor. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.
Date: 29.03.2026 | Place: Hisar, Haryana Sd/- Authorised Officer, Mahindra and Mahindra Financial Services Ltd.

INDIA SHELTER FINANCE CORPORATION LTD.
Regd. Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").
Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be made by the Authorized Officer at the place mentioned below.
Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) Demand Notice u/s 13(2) Date & Amount Date and Type of Possession Symbolic Possession 06-01-2026 Reserve Price (RUPEES TWENTY-TWO LAKH ONLY) Date and Time of the property 18-05-2026 (Inspection Time: 10:00 AM to 05:00 PM)
HLRNVCHLONS000005105585/LA-RNVLONS000005113845/AP-1024640/AP-10247408 (Rupees Fifteen Lakh Thirty-Seven Thousand Two Hundred Forty-Six) TOTAL OUTSTANDING And Rs. 15,37,246/- (Rupees Fifteen Lakh Thirty-Seven Thousand Two Hundred Forty-Six) Earnest Money Deposit (EMD) Rs.2,20,000/- (Rupees Two Lakh Twenty Thousand Only) EMD Deposition Last Date 19-05-2026 Date & Time of Auction 20-05-2026 (Auction Time 10:00 AM to 5:00 PM)
Description Of The Immoveable Property/ Secured Asset : All Piece And Parcel Of Patta No. 28grm & Ganch Panchayat - Lapauna, Tehsil - Shrimadhapur, Tehsil - Shrimadhapur Sikar Rajasthan Admeasuring Area About- 362.66 Sq. Yrds Bldg. - East: Dharmakrat Jat Ka Mukan West: Aam Rasta North: Jaiprakash Balai Ka Makaan South: Ramawatar, Ramgopal, Chhitrai Nai Ka Makaan
Place Of Emd Deposition / Place Of Auction: Ganpati Complex, Ground Floor, Near Dhayal Hospital, Main City Road Ringus, Dist- sikar Rajasthan, Pin-323404
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.
For details and queries, please refer the enclosed Auction Sale Notice or refer our website https://www.indiashelter.in or Contact Authorized Officer, Mr. Vinay Rana, M.7988605030, Himmat Singh Rathore, M. 8296080920, Ravi Kumar (9829901102)
DATE: 29.03.2026 PLACE: RAJASTHAN FOR INDIA SHELTER FINANCE CORPORATION LTD

HINDUJA HOUSING FINANCE
Corporate Office: No. 167-169, 2nd Floor, Anna Salai, Saidapet, Chennai-600015, and Branch Office: at F3, first floor, Mahalaxmi Tower, Sector 4 Vaishali, Ghaziabad-201010
Authorized Officer: Mr. Brajesh Gupta, Contact No.: 8881189541, Email: brajesh.gupta@hindujahousingfinance.com
CORRIGENDUM
This corrigendum is in reference to the Private Treaty Sale notices published in this newspaper on Page 33 on 07.11.2025 for 02 accounts. In this notices properties details should be read as below:
Old published details: House no. E-564, Block E, E.W.S. Ground Floor, G.M.P(T/S), Kamna, Sector 11, Pratap Vihar, Ghaziabad, area measuring 26.18 sq. mtr. Boundaries: East-Road 24 ft 3 inch wide, West-Road 24 ft 3 inch wide, North-House no. E-563, South-House no. E-561.
Correct Address should be read: House no. E-562, Block E, E.W.S. ground Floor, G.M.P(T/S), Kamna, Sector 11, Pratap Vihar, Ghaziabad, area measuring 26.18 sq. mtr. Boundaries: East-House No. E-561, West-Road 24 ft 3 inch wide, North-House no. E-563, South-House no. E-561.
Rest of the other details will remain as before.
Authorized Officer, HINDUJA HOUSING FINANCE LIMITED
DATE: 29-03-2026 PLACE: Ghaziabad

INDIA SHELTER FINANCE CORPORATION LTD.
Regd. Office:- Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules").
Notice is hereby given to the public in general and in particular to the Borrower(s), Co Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(s) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram Haryana -122002, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the borrowers, co borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.
Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) Demand Notice u/s 13(2) Date & Amount Date and Type of Possession Symbolic Possession 18-03-2026 Reserve Price (Rupees Five Lakh Only) Date and Time of Inspection of the property 28-04-2026 (Inspection Time: 10:00 AM to 05:00 PM) EMD Deposition Last Date 29-04-2026 Earnest Money Deposit (EMD) Rs. 99,920/- (Rupees ninety nine thousand one hundred twenty only) Date & Time of Auction 30-04-2026 (Auction Time 10:00 AM to 5:00 PM)
HL30SHLONS00000512649/AP-10034277 (Rupees seven lakh nineteen thousand four hundred sixty nine and forty paise) DUE AS ON 13.10.2022
MR./ MRS. GEETA DEVI & MR./ MRS. HEERA LAL GURJAR & MR./ MRS. CHANDRA SHEKHAR
Description Of The Immoveable Property/ Secured Asset : All Piece And Parcel Of Residential Patta No 2017-18/82 In The Favour Of Sh Heera Lal Gurjar & Smt Geeta Devi, Plot Measuring 20ft X 63'6"= 1270 Sq Ft Or 14.11 Sq Yrd Is Situated At Gulab Baba Ki Dhuni, Gulabpura Tehsil-hurda, dist-bhilwara Rajasthan. Boundary: East-house Of Sh Madhu Gurjar, West-house Of Bheeru Khatu, North-common Road, South-house Of Gopal Re.
Place Of Emd Deposition / Place Of Auction: 1st Floor, Ashirwad Plaza, In Line Of Pragya School, Beawar Road, Bijaynagar, Rajasthan,305624
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.
Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) Demand Notice u/s 13(2) Date & Amount Date and Type of Possession Symbolic Possession 28-01-2026 Reserve Price (Rupees Five Lakh Only) Date and Time of Inspection of the property 28-04-2026 (Inspection Time: 10:00 AM to 05:00 PM) EMD Deposition Last Date 29-04-2026 Earnest Money Deposit (EMD) Rs. 50000/- (Rupees Fifty only) Date & Time of Auction 30-04-2026 (Auction Time 10:00 AM to 5:00 PM)
LABNVLONS000005122084/AP-10279300 (Rupees seven Lakh Ninety Seven Only) DUE AS ON 12.11.2025
MR./MRS. RADHA DEVI &MR./MRS RADHESHYAM RAV DHOLI
Description Of The Immoveable Property/ Secured Asset : All Piece And Parcel Of Patta No 4, Book No 88, Vill/gp-agucha,panchayat Smiti-hurda, Dist.-Bhilwara Rajasthan. Boundary: East-gopal Ji Lakhara, West-common Road, North-ladu Ji Gurjar, South-balaji Ji Gurjar
Place Of Emd Deposition / Place Of Auction: 1st Floor, Ashirwad Plaza, In Line Of Prayag School, Beawar Road, Bijaynagar, Rajasthan,305624
Mode Of Payment :- All payment shall be made by demand draft/RTGS/NEFT in favour of India Shelter Finance Corporation Limited.
For detailed terms and condition of the sale, please refer to the www.indiashelter.in or contact Authorized Officer - Mr. Harkaran Jat (9950475963)
DATE: 29.03.2026 PLACE: RAJASTHAN FOR INDIA SHELTER FINANCE CORPORATION LTD

punjab national bank
...the name you can BANK upon!
Circle office : Ramganga Vihar, Near Sale Tax Office, Kanth Road, Moradabad.
Whereas, The undersigned being the Authorised officer of the PUNJAB NATIONAL BANK, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) and in exercise of powers conferred under section 13(12) read with Rule-3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice on the date mentioned against account and stated herein calling upon them to repay the amount within 60 days from the date of receipt of said notice.
The borrower having failed to repay the amount, notice is hereby given to the borrower/ guarantor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of the said Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrower/guarantor in particular and the public in general are hereby cautioned not to deal with the properties and any dealings with the property will be subject to the charge of the PUNJAB NATIONAL BANK, for the amounts and interest thereon. The borrowers attentions is invited to provisions of sub-section (8) of section 13 of the act, in respect of time available to redeem the secured asset, Details of properties where possession had been taken is as follows:
Sr. No. Name of the Borrower/ Guarantor/Mortgagor/ Branch Name Description of the Immoveable Properties Outstanding Amount as per Demand Notice Date of Demand Notice
1. Rahul Pandey S/o Manoj Pandey (Borrower/Mortgagor) BRANCH- KUMS, Moradabad (U.P.) All that part & parcel of Property bearing Situated at Gata No. 2268 Moja Paipatpura Laki fazalpur, Teshil & Distt- Moradabad, Registered in Bahi no 1, Zild No- 14772, Pages on- 265 to 278, Sr No.15453, dated 02.12.2023, Total Area-38.894 Sq mtrs, In the Name of Rahul Pandey S/o Manoj Pandey. Bounded as: East: Plot Murti West: Plot Suman North: Rasta 12.00 feet wide South: Part Other Person Rs. 9,58,155.72/- as on 28.09.2026 + int. & other charges 24.03.2026
2. Ramakant S/o Nand Kishor, (Borrower/Mortgagor) Madhu W/o Ramakant Agnihotri (Co-Borrower/Mortgagor) BRANCH- KUMS, Moradabad (U.P.) All that part & parcel of Property Situated At: Kharsa No- 838/1 Lakdi Fazalpur, Tehsil & Distt-Moradabad, (UP), Registered in Bahi no 1, Zild No- 17702, Pages on 57 to 70, Sr No.3681, dated- 17.02.2022, Residential Plot Area-105.39 Sq mtrs, In the Name of Ramakant S/o Sri Nand Kishor & Smt Madhu W/o Ramakant Agnihotri. Bounded as: East: Arazi Ram Rahim Sharma West: Arazi Prem North: Rasta 17 feet Wide South: Arazi Om Prakash Rs. 9,84,075.85/- as on 28.11.2025 + int. & other charges 24.03.2026
3. Suman W/o Manoj Pandey (Borrower/Mortgagor) BRANCH- KUMS, Moradabad (U.P.) All that part & parcel of Property bearing Situated At: Revenue Village Laki Fazalpur Dakshin Tehsil & Distt-Moradabad, (UP), Registered in Bahi no 1, Zild No- 18030, Pages on- 249 to 262, Sr No. 14040, dated- 29.06.2022, Total area-31.61 Sq Mtrs. In the Name of Suman W/o Manoj Pandey. Bounded as: East: Plot Seller West: House Rajpal Singh North: Rasta 12.00 Feet Wide South: Property Deegar Person Rs. 9,83,698.30/- as on 28.09.2025 + int. & other charges 24.03.2026
4. Sh. Shivji Mandal S/o Sh. Kapil Dev Mandal (Borrower/Mortgagor) & Sh. Amit Kumar s/o Sh. Shivji Mandal (Co-Borrower) BRANCH- Didaura, Moradabad (U.P.) All that Part & Parcel of the Property Bearing Situated at EWS H. No: G-148, Sri Kashiram Ji Nagar (Bhogpur Mithauni), Tehsil & District - Moradabad, (UP), Area 52.25 sq. mtrs., In the name of Sh. Shivji Mandal s/o Sh. Kapil Dev Mandal), Registered in Bahi No 1, Zild No: 12815, Pages: 373-384, Serial No: 5484, Dated 04.09.2020. Bounded: On the North by: 6 Meter Wide Road On the South by: House No: G-151 On the East by: House No: G-147 On the West by: House No: G-149 Rs. 12.15.594.31/- as on 29.12.2025 + int. & other charges 27.03.2026
Date - 28.03.2026 Place - Moradabad Authorized Officer Punjab National Bank

